

GOVERNMENT OF JAMMU AND KASHMIR
Revenue Department
Civil Secretariat, Jammu/ Srinagar

Notification
Srinagar, the 30th July, 2026.

S.O. 212 In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996, the Government hereby confer upon all the Sub-Divisional Magistrates of the Union Territory of Jammu and Kashmir, the powers of Collector to be exercised by them under the said Act, within their respective territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Rajeev Ranjan) IAS
Secretary to the Government
Dated: 30.07.2026

No: Rev-Sett/158/2024 (7581978)

Copy to the:

1. Financial Commissioner (Revenue), J&K.
2. Additional Chief Secretary to Hon'ble Chief Minister, J&K.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary, Ministry of Home Affairs (JKL), Government of India.
5. Commissioner/Secretary to the Government, General Administration Department
6. Divisional Commissioner, Kashmir/Jammu.
7. Commissioner/Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
8. Commissioner, Survey and Land Records, J&K.
9. All Deputy Commissioners.
10. Director Archives, Archaeology and Museum, J&K.
11. Sub Divisional Magistrate (All).
12. Regional Director Survey and Land Records (All).
13. General Manager, J&K Ranbir Printing Press Jammu with the request to publish in the Official Gazette.
14. Private Secretary to Hon'ble Chief Minister, J&K.
15. Private Secretary to the Chief Secretary, J&K.
16. Private Secretary to Secretary to the Government, Revenue Department.
17. Stock File
18. Incharge website, Revenue Department.

(Sheetal Choudhary)

Under Secretary to the Government